# CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 342A)

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted

SHRI C. K. CHANDRAPPAN: Sir, I introduce the Bill.

## CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 324)

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

## CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 81 and 82)

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move for leave to

introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

### ADVOCATES (AMENDMENT) BILL

(Amendment of Section 24)

SHRI SAKTI KUMAR SARKAR (Joynagar): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961".

The motion was adopted.

SHRI SAKTI KUMAR SARKAR: Sir, I introduce the Bill.

## COMPULSORY ADULT EDUCATION BILL\*

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move for leave to introduce a Bill to provide for funds and facilities, and to set up necessary bodies to ensure compulsory adult education in India.

#### MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for funds and facilities, and to set up necessary bodies to ensure compulsory adult education in India."

<sup>\*</sup>Published in Gazette of India Extraordinary Part II, Section 2, dated 9-1-76.

207

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introducet the Bill.

CHILDREN, STUDENTS AND YOUTH (RIGHTS AND WEL-FARE) BILL\*

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move for leave to introduce a Bill to provide for the establishment of a Board to safeguard the rights of children, students and youth, to look after their welfare and to levy a cess and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Board to safeguard the rights of children, students and youth, to look after their welfare and to levy a cess and for matters connected therewith".

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce† the Bill.

15.33 hrs.

MAINTENANCE OF INTERNAL SECURITY (REPEAL) BILL\*

SHRI ERASMO DE SEQUEIRA (Marmegoa): I beg to move for leave to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971".

SHRI AMRIT NAHATA (Barmer): I have an objection at this stage. MR. SPEAKER: I cannot allow it.

SHRI AMRIT NAHATA: It is on other grounds. It is beyond the jurisdiction of the House to consider it. I will explain.

MR. SPEAKER: You should have given prior notice.

The question is:

"That leave be granted to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971."

The motion was adopted.

SHRI ERASMON DE SEQUEIRA: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL\*

(Amendment on Article 80 and omission of Fourth Schedule)

by Shri Dinesh Chandra Goswamy

MR. SPEAKER: Now we will take up further consideration of the following motion moved by Shri Dinesh. Chandra Goswami on the 2nd May, 1975:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Goswami was already on his legs. He has taken five minutes; he may continue.

SHRI DINESH CHANDRA GOS-WAMI (Gauhati): Sir. on the last day, I only began my speech and, therefore, I think, I should start afrech.

The Bill which I have brought may be a sensitive one which wants to amend Article 80 of the Constitution of India with omission of Fourth Schedule. Article 80 deals with the

with the recommendation of the President.

Published in Gazette of India Extraordinary Part II, Section 2, dated 9.1.76. †Introduced